

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CA(CAA)-138(ND)/2017

In the matter of :

Integrated Capital Services

....PETITIONER

SECTION :

Under Section 230-232

Order delivered on 28.11.2017

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant : Mr. Ashutosh Gupta, Advocate

For the Respondent/Corporate Debtor : Mr. Manish Raj, Co. Prosecutor

For the Intervener : Ms. Easha Kadian, Jr.S tanding Counsel
For Ms. Lakshmi Gurung, Standing
Counsel, Income tax Department.

ORDER

Learned Sr. Advocate appearing on behalf of the Counsel for the applicant Company is present. Counsel for Applicant is directed to file a tabulated statement in relation to the equity shareholders, Secured Creditors and Unsecured Creditors and the details of consent affidavits obtained and filed including the respective page numbers of the typed set documents at which the same is available.

For the said purpose, the matter is posted on 04.12.2017.

Sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit

28.11.2017